

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No226
CP(IB)/116(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Bank of Baroda

.....Applicant

V/s

Saurabh Kumar Tayal

.....Respondent

Order delivered on 21/12/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)

Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Yahya Batatawala, Adv.

For the Respondent : Mr. Harmish Shah, Adv.

ORDER

Application is filed u/s 95 of the IBC, 2016 against the Personal Guarantor seeking initiation of CIRP. Since the issue of Insolvency of the Personal Guarantor is pending before Hon'ble Supreme Court in the matter of Sanjay Singal & Anr. Vs. Union of India & Ors. in WP(C) 510 of 2022, matter stands adjourned to 28.02.2023.

-Sd-

AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

-Sd-

DR. DEEPTI MUKESH
MEMBER (JUDICIAL)